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MINUTES OF THE MEETING OF DISTRICT LEVEL MONITORING COMMITTEE , PALAMAU HELD ON 18.12.2019 AT 04.30 PM IN THE CHAMBER OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE, PALAMAU

A meeting of the District Level Monitoring Committee, Palamau was held on 18.12.2019 at 4.30PM under the Chairmanship of Sri Vijay Kumar No.1, Principal District & Sessions Judge, Palamau in his chamber.

The meeting was attended by the Deputy Commissioner, Palamau, the Superintendent of Police, Palamau, the Chief Judicial Magistrate, Palamau, the Public Prosecutor, Palamau. The special invitees such as the Executive Engineer, P.W.D.(Building), Palamau and the Civil Surgeon, Palamau, participated.

The following Agenda were fixed for discussion in the meeting:-

1. Discussion about infrastructural facilities of the judgeship in the light of letter No.3228/J dated 19-12-2018 of the Law Department, Govt. of Jharkhand.
2. Non receiving of F.I.R. of cases which have been sent u/s 156(3), Cr.P.C.
3. Pending investigation of old cases till 2010.
4. Appearance of I.Os., doctors and other official and non official witnesses.
5. Submission of Prosecution Report in Forest Cases.
6. Operationalization of Observation Home for juveniles.
7. Services of summons and execution of warrants against accused, witnesses relating to C.L.A. Act and Explosive Substances Act, as contained in the letter of Hon'ble High Court.
8. Construction/setting up a centre for evidence of vulnerable witnesses.
9. Submission of Prosecution Report in Excise cases.
10. Any other Agenda may be raised with the permission of the Chairman.

Agenda No.1 relating to letter No.3228/J dated 19-12-2018 of the Principal Secretary-cum-Legal Remembrancer, Government of Jharkhand,

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Ranchi accompanying the minutes of the review meeting held on 30-08-2018 under Chairmanship of the Chief Secretary, Jharkhand was put up before the Committee and the works to be taken up in first phase as defined in the minutes of the above said meeting was discussed. The Executive Engineer, P.W.D(Building) apprised the Committee that the matter of construction of separate toilet for differently abled persons within the inner boundary of the Civil Courts Building is under process and necessary steps are being taken in the matter. He further apprised the Committee that fixing of tiles in proposed Dispensary has been completed and the same is ready to become functional in this regard the Civil Surgeon, Palamau was requested to take all possible steps for deputation of a Doctor and necessary equipments for providing medical aid to needy persons. The Registrar, Civil Courts, Palamau intimated the Committee that the works of fixation of Electronic Display Board for displaying the up to date status of the cases at the interval of every 10 seconds, as also that of C.C.T.V. Camera are under process. The Executive Engineer P.W.D. (Building Div.) was directed to expedite the renovation work going on in the fast track court building. So far as construction of canteen is concerned the map of the proposed construction has already been sent to the Chief Engineer, Building Construction Department, Jharkhand, Ranchi by the Executive Engineer, P.W.D. (Building Division) Palamau for its approval.

Agenda No. 2, 3, 4 and 7:- Since these Agendas are co-related with each other, they were taken up together for discussion. At first the matter of cases sent u/s 156(3), Cr.P.C. to the police stations concerned for institution and investigation of the case was discussed. The Superintendent of Police apprised the Committee that altogether 22 complaint cases sent u/s 156(3), Cr.P.C. to the police stations are pending for institution of F.I.R. Perusal of the minutes of previous two meetings transpires that the pendency figure is same and the data submitted by the S. P. Palamau neither shows the number of complaint petitions sent during the month nor the F.I.Rs registered during the month. In this regard he was requested to direct the concerned officials to submit correct data. A list of 330 cases pending for institution of F.I.R. u/s 156(3) of Cr. P.C. obtained from all the courts was made over to the S.P. Palamau with a request to look into the

matter and direct the concerned officers In-charge to verify the figure and register F.I.Rs and send the same to the courts concerned.

The S.P. Palamau by producing a data submitted that there were altogether 128 cases pending for submission of final forms. He intimated the Committee that he has already directed the Investigating Officers to expedite the investigation of the cases entrusted to them and to submit final forms as early as possible and he is personally monitoring the matter so that final forms are submitted in the cases at the earliest. A lists of 154 cases in which Final Forms are still to be submitted by the police were obtained from all the courts , which were placed before the Committee and copies of the same were made over to the S.P. Palamau, who in his turn assured the Committee that he will try his best to ensure submission of Final Forms in the cases under the list at the earliest.

The S.P. Palamau apprised the Committee that during the month 14 correspondences were made for securing the attendance of the retired police officers for their evidence, 15 numbers of wireless messages were sent for the examination of the witnesses of the outside of the District likewise 34 correspondences were made for securing attendance of the witnesses of the outside district for their examination as witnesses. The S.P. Palamau further apprised the Committee that altogether 23 Doctors/ investigating officers in 5 years old cases were got examined during the month of November and 49 Doctors/ investigating officers were got examined in other cases during the aforesaid period. A list of 240 investigating officers obtained from different courts were made over to the S.P, Palamau, who assured the Committee that he will take necessary steps for ensuring examination of the investigating officers in the cases concerned in time.

A list of 128 doctors obtained from different courts were made over to the Civil Surgeon, Palamau, who assured the Committee that he will take all efforts for ensuring examination of the doctors in the cases concerned in time.

So far execution of warrants of arrests and processes issued by the different courts, the Superintendent of Police, Palamau by producing a data apprised the Committee that up to November, 2019 altogether there were 3919 warrants were pending for their execution and 381 were received upto

November 2019, out of them 91 warrants were executed leaving pendency of 4209 warrants for their execution. Similarly, 452 processes were pending for execution and during the months 09 processes were also received out of them 11 were executed leaving total pendency of 450 processes for execution. The Committee requested the S.P. Palamau to get backlog of pendency of warrants and processes cleared at the earliest, to which S.P. Palamau assured the Committee that he will try his best to ensure early execution of the pending warrants and processes by taking his personal interest. The Committee requested the Superintendent of Police, Palamau to exercise his good office to accelerate execution of warrants and processes and also to ensure timely submission of the Execution Reports of the processes issued by the Courts particularly in the cases relating to C.L.A. Act and Explosive Substances Act to which the S.P. Palamau assured the Committee that he will take necessary steps in the matter.

Agenda No.5:- List of cases pending for submission of prosecution report received from different courts shows that there are altogether 123 comp. (forest) cases pending awaiting prosecution report. The D.F.O., Daltonganj North Division, present in the meeting was made over the list with a request to look into the matter and direct the concerned to get the prosecution report submitted at the earliest.

Agenda No.6:- The Superintendent of Police, Palamau apprised the Committee that the observation home for juveniles is not operational in the district. The Executive Engineer, P.W.D. (Building Division) Daltonganj apprised the committee that estimate for construction of building for observation home has been sent for approval to the concerned department. Further, the Deputy Commissioner, Palamau apprised the Committee that Shelter Home is functional, which is being governed by a N.G.O.

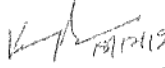
Agenda No. 8 relates to construction/setting up a Centre for evidence of vulnerable witnesses. The Executive Engineer, P.W.D. (Building) apprised the Committee that he is taking steps for setting up a centre for vulnerable witnesses in the Court of Addl. Sessions Judge-IV, Palamau, who has been designated as Fast Track Court for Offences against Women.

Agenda No.9 submission of prosecution report in Excise cases, list of cases pending for Prosecution Reports (Excise) was obtained from different courts, which shows that 95 cases of different years are pending for submission of Prosecution Report. The Head Clerk is directed to send the aforesaid list of pending cases to the Excise Superintendent with a request to ensure submission of the Prosecution Reports in aforesaid cases at the earliest.

No any other matter of importance was placed or raised before the Committee.

The meeting ended with the vote of thanks by the Chairman.

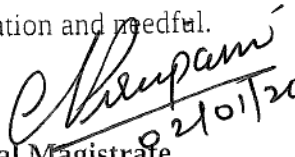
Let a copy of minutes be forwarded to the concerned for the needful.


(Vijay Kumar No.1)
Principal District & Sessions Judge,
Palamau, at Daltonganj.
18.12.2019


Memo No. 01-08 /Dated, Daltonganj, the 2nd Jan, 2020

Copy forwarded to :-

- (1) The Deputy Commissioner, Palamau.
- (2) The S.P. Palamau.
- (3) The Civil Surgeon-cum-C.M.O. Palamau.
- (4) The Registrar, Civil Courts, Palamau.
- (5) The P.P. Palamau
- (6) The Executive Engineer, P.W.D.(Building), Palamau.
- (7) The DFO, North Division, Palamau and
- (8) The Excise Superintendent, Palamau for information and needful.


Chief Judicial Magistrate,
Palamau, at Daltonganj.
02/01/20

Memo No. 03 dt. 02.01.2020
Copy forwarded to the nodal officer, D.C.C.
for getting the same uploaded on the
web site of this judgeship.


C.J.M.
02-01-2020